

### हिंदी का प्रयोग

\*२३७८. श्री पी० एल० बाबुपाल : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली पुलिस विभाग में सब काम उर्दू में किया जाता है, जब कि पुलिस विभाग के अधिकांश कर्मचारी हिन्दी जानते हैं ;

(ख) क्या सरकार को यह पता है कि कामकाज में उर्दू का प्रयोग करने के कारण अन्य भाषा (हिन्दी) जानने वाले लोगों के साथ अन्याय किया जाता है; और

(ग) क्या यह सच है कि जब पुलिस स्टेशन में कोई रिपोर्ट दर्ज कराई जाती है तो पुलिस पदाधिकारी उर्दू में कुछ का कुछ लिखने के बाद उस पर सम्बन्धित व्यक्ति के जो नहीं जानता कि उसके नाम से उर्दू में क्या लिख दिया गया है, हस्ताक्षर करवा लेता है ?

गृह-कार्य मंत्री (पंडित जी० बी० पंत) :  
(क) जी हाँ ।

(ख) तथा (ग) . जहां तक सरकार की जानकारी है, किसी के साथ अन्याय नहीं किया जा रहा है। जब कभी कोई रिपोर्ट पुलिस स्टेशन में दर्ज कराई जाती है तो उस पर हस्ताक्षर लेने से पूर्व वह सम्बन्धित व्यक्ति को पढ़ कर सुना दी जाती है और इसके लिये उस रिपोर्ट को प्रमाणित भी कर दिया जाता है ।

श्री पी० एल० बाबुपाल : क्या मैं जान सकता हूँ कि हिंदी न जानने वाले पुलिस अधिकारियों को हिंदी की शिक्षा देने के लिए सरकार ने कोई योजना बनाई है ?

पंडित जी० बी० पंत : जी हा, काफी लोग हिंदी जानते हैं और बाकी जितने हैं उनको भी हिंदी सिखाने का यत्न किया जा रहा है ।

Shri Radha Raman: May I know whether Government will consider the feasibility of issuing instructions to the Delhi Police to the effect that first information recorded in their office notes is in the language which the person concerned knows, and not in any other language?

Pandit G. B. Pant: I am not aware of any case in which a person is reported to have wanted his report to be recorded in a particular language and he has been denied that facility.

पंडित जी० एम० तिवारी : जबकि काफी लोग हिंदी जानते हैं और बहुत से हिंदी सीख रहे हैं तो क्या कारण है कि फर्स्ट इनफार्मेशन रिपोर्ट तथा दूसरी चीजें उर्दू में लिखी जाती है ?

पंडित जी० बी० पंत : यहां अदालतों का काम सब उर्दू में होता है और पुलिस के जो कामजात होते हैं वे आम तौर पर अदालतों के इस्तेमाल के लिए ही तैयार किए जाते हैं ।

Shri Kelappan: With reference to the answer to part (a) of the question, may I know how work is being done in other departments?

Pandit G. B. Pant: The question relates to the Delhi Police department and the answer is confined to that.

Shri Kelappan: Is it because Urdu is the regional language that it is being carried on in Urdu?

Pandit G. B. Pant: I know this much, that work in the Police department is conducted in Urdu, so far as police papers are concerned. I do not think that any regional language has been formally declared for the purpose.

Shri Kelappan: Will Government consider the question of switching over to Hindi?

Mr. Speaker: It is a suggestion of the hon. Member—giving up Urdu in favour of Hindi.

Pandit G. B. Pant: That will be considered.

### BACKWARD CLASSES COMMISSION'S REPORT

\*2379. Shri M. L. Agrawal: Will the Minister of Home Affairs be pleased to state whether the report of the Backward Classes Commission will be circulated among the Members of Parliament at least 15 days before the Bill is taken into consideration in view of the introduction in the Lok Sabha of, "The Scheduled Castes and Scheduled Tribes Order (Amendment) Bill, 1956"?

The Minister of Home Affairs (Pandit G. B. Pant): It is hoped that the report will be laid on the Table of the House before the Bill is taken into consideration.

**Shri M. L. Agrawal:** When was this Report presented to the Government, and why has it not been possible to publish it by now?

**Pandit G. B. Pant:** The Report was received last year, and it has not yet been published, because along with it, a memorandum has also to be issued. The State Governments had to be consulted. The Report itself contains many dissentient opinions. The Chairman, in matters of very great importance, seems to hold an opinion different from some of the members. The terms of reference called for very elaborate inquiry and investigations, and the answers that have been given by the Commission have to be considered very closely and with utmost attention.

**Dr. Lanka Sundaram:** In view of the statement just now made by the Home Minister that there is a wide divergence of opinion among the members of the Commission, may I know whether the entire Report will be placed on the Table of the House without any expurgation, as also the relevant documents attached to the Report?

**Pandit G. B. Pant:** I have been just thinking if the third part of the Report, which contains the dissenting Minutes which, unfortunately, happen to contain certain—I would not say, views—statements which, instead of promoting unity and cohesion, may perhaps have a disintegrating and disruptive effect, should be published or not.

**Shri M. L. Agrawal:** May I know if the views of State Governments on the Report have been obtained?

**Pandit G. B. Pant:** Yes. Some of the State Governments have sent their answers. But, I consulted their representatives last when they were here, and very few of them seemed to be enthusiastic about publicity being given to this Report.

**Shri Vallatharas:** In view of the fact that the hon. Minister a few days back, in reply to a question, gave an assurance that the Report would be placed on the Table of the House in

a few days—“few” being underlined—will it please the hon. Minister to state whether Government will be able to place the Report on the Table before the conclusion of the current session?

**Pandit G. B. Pant:** I have said that we will try to place the Report on the Table of the House before the Bill is taken up for consideration.

**Shri Ramachandra Reddi:** In the light of the statement made by the hon. Minister, may I know whether the Chairman submitted a separate Report or whether the Report has been circulated amongst the other members before it was submitted to the Government?

**Pandit G. B. Pant:** The Chairman has sent a foreword which appears in the front page of the Report.

**Shri B. S. Murthy:** In view of the fact that the views of several members of the Commission are very important to understand, as to how the question has been approached, may I know whether Government will be pleased to place the dissentient notes *in toto* on the Table without trying, as the hon. Home Minister seemed to suggest, to abridge all the dissenting notes?

**Mr. Speaker:** The hon. Minister has already answered. The hon. Member wants to persuade him to take a different view.

#### N.C.C. CADETS

**\*2380. Shri Madiah Gowda:** Will the Minister of Defence be pleased to state:

(a) the total number of N. C. C. Cadets admitted to the National Defence Academy during 1955;

(b) the number among them who were from the States of Hyderabad, Travancore-Cochin, Andhra, Mysore, Madras, Delhi and Punjab; and

(c) the basis on which these selections are made?

**The Deputy Minister of Defence (Sardar Majithia):** (a) 140.

(b) 81.